

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3148

ANSWERED ON:14.12.2005

FESTIVAL HOUSING SCHEME

Chinta Mohan Dr. ;Khaire Shri Chandrakant Bhaurao;Nikhil Kumar Shri ;Singh Shri Rajiv Ranjan (Lalan);Vallabhaneni Shri Balashowry

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether there were irregularities in the allotment of flats under the `Festival Housing Scheme` launched in 2004;
- (b) if so, the details thereof;
- (c) the names of persons found guilty for these irregularities and the action taken against them;
- (d) whether there is no transparency in the functioning of the Delhi Development Authority (DDA); and
- (e) if so, the concrete measures taken by the Government in this regard?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a): The Delhi Development Authority (DDA) has reported that there were no irregularities.

(b)&(c): Do not arise.

(d)&(e): DDA has informed that there is transparency in its functioning and to avoid any possibilities of manipulation, the computerized draws for the flats are held in the presence of senior officers, independent judges from different organizations and the media. The process is also displayed parallelly on a big screen. The results of the draws are immediately posted on the notice board in the reception area, the web site and published in the newspapers. All these arrangements have substantially minimized the scope for any complaint. The procedures are continuously reviewed to bring any further improvements, wherever possible.